

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5158
ANSWERED ON:10.12.2010
ZAMRUDPUR METRO PILLAR COLLAPSE NO.
Shekhar Shri Neeraj

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether consultancy firm barred by the Delhi Metro Rail Corporation Limited (DMRC) in the wake of outrage over Zamrudpur pillar collapse has been quietly brought back recently ;
- (b) if so, the details thereof;
- (c) the reasons for bringing back the same firm which was held responsible for Zamrudpur mishap; and
- (d) the action taken by the Government in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c) : Delhi Metro Rail Corporation (DMRC) Ltd. has reported that M/s Arch Consultancy Services Pvt. Ltd., the Design Consultant responsible for the failed cantilever pier cap at Zamrudpur, was barred by the corporation. This consultancy firm has not been brought back. The advice of another consultancy firm, M/s Tandon Consultants, which was not directly engaged with Zamrudpur work, was availed by DMRC to check the design deficiency of the cantilever pier cap. This consultancy firm did not give correct advice and hence was debarred by DMRC for 2 years. M/s Tandon Consultant submitted representation to DMRC for reconsideration of their decision. DMRC decided to reduce the debarment period to 1 year, keeping in view their successful and efficient execution of many works under Phase I and Phase II of Delhi Metro as Design Consultants and considering the instant case as a stray incident. The debarment period was reduced after much deliberation by which time the consultant had already served the debarment period of over 15 months.

(d) : Day to day management of the corporation and execution of projects are the responsibilities of DMRC. The Government has, however, reiterated to DMRC and other metro rail corporations the need to take adequate safety precautions.